

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

REVIEW PETITION NO.: 96/97 IN O.A. No. 1105/96.

Dated this Friday, the 21st day of November, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).  
HON'BLE SHRI M. R. KOLHATKAR, MEMBER (A).

Shri H. K. Vadkar ... Applicant

Versus

Union Of India & two others ... Respondents.

TRIBUNAL'S ORDER BY CIRCULATION :

{ PER.: SHRI B.S. HEGDE, MEMBER (J) }

The review petition has been filed by the Original Respondent Nos. 1 & 2 seeking review of the order dated 13.01.1997. Though the order has been received by the Original Respondents on 04.02.1997, the review petition has been filed on 17.03.1997, after a lapse of 13 days.

2. On the basis of the pleadings, the respondents were directed to consider the applicant for the post of Record Keeper as and when the D.P.C. meets. The counsel for the respondents acceded to the said suggestion of the Tribunal to consider the case of the applicant and accordingly, the O.A. was disposed of.

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3. The only plea raised in this review petition is that the Petitioner (Original Respondents) had not filed any written statement when the O.A. was disposed of. Since the Counsel for the respondents had acceded to the suggestion of the Tribunal, the O.A. was not disposed of on merits but it was disposed of as a consent order. Therefore, the question of any modifications to the earlier order hardly arises.

4. In the circumstances, I do not find any merit in the Review Petition filed by the original respondents. Apart from delay, there is no substance in the review petition, in order to modify the order passed by the Tribunal on 13.01.1997.

M R Kolhatkar  
(M. R. KOLHATKAR)  
MEMBER (A).

B S Hegde  
(B. S. HEGDE)  
MEMBER (J).

OS\*

order/Document despatched  
to respondent (s)  
on 21/11/97  
21/12/97